

CIRCULAR

Date:24.05.17

Empanelment of Consultant(s) in the Law Commission of India, Ministry of Law & Justice, Government of India, 14th Floor, H.T.House, K.G.Marg, New Delhi.

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The Law Commission intends to prepare a panel of Consultants to assist the Commission in its broad based research work on the projects in hand. From the panel, the Law Commission will avail the services of suitable candidates by engaging them on the basis of their research skills and project related expertise, if any, which is relevant to the terms of reference of the present Law Commission.

The Terms of Reference of the Twenty-first Law Commission is as under:

A. Review/Repeal of obsolete laws:

- i. Identify laws which are no longer needed or relevant and can be immediately repealed.
- ii. Identify laws which are not in harmony with the existing climate of economic liberalization and need change.
- iii. Identify laws which otherwise require changes or amendments and to make suggestions for their amendment.
- iv. Consider in a wider perspective the suggestions for revision/amendment given by Expert Groups in various Ministries/Departments with a view to coordinating and harmonizing them.
- v. Consider references made to it by Ministries/Departments through the Department of Legal Affairs, Ministry of Law and Justice in respect of legislations having bearing on the working of more than one Ministry/Department.
- vi. Suggest suitable measures for quick redressal of citizens grievances, in the field of law.

B. Law and Poverty:

- i. Examine the Laws which affect the poor and carry out post-audit for socio-economic legislations.
- ii. Take all such measures as may be necessary to harness law and the legal process in the service of the poor.

C. Keep under review the system of judicial administration to ensure that it is responsive to the reasonable demands of the times and in particular to secure:

- i. Elimination of delays, speedy clearance of arrears and reduction in costs so as to secure quick and economical disposal of cases without affecting the cardinal principle that decision should be just and fair.
- ii. Simplification of procedure to reduce and eliminate technicalities and devices for delay so that it operates not as an end in itself but as a means of achieving justice.
- iii. Improvement of standards of all concerned with the administration of justice.

D. Examine the existing laws in the light of Directive Principles of State Policy and to suggest ways of improvement and reform and also to suggest such legislations as might be necessary to implement the Directive Principles and to attain the objectives set out in the Preamble to the Constitution.

E. Examine the existing laws with a view for promoting gender equality and suggesting amendments thereto.

F. Revise the Central Acts of general importance so as to simplify them and to remove anomalies, ambiguities and inequities.

G. Recommend to the Government measures for making the statute book up-to-date by repealing obsolete laws and enactments or parts thereof which have outlived their utility.

H. Consider and to convey to the Government its views on any subject relating to law and judicial administration that may be specifically referred to it by the Government through Ministry of Law and Justice (Department of Legal Affairs).

I. Consider the requests for providing research to any foreign countries as may be referred to it by the Government through Ministry of Law and Justice (Department of Legal Affairs).

J. Examine the impact of globalization on food security, unemployment and recommend measures for the protection of the interests of the marginalized.

2. Terms and conditions for engagement as Consultant:

(i) A Consultant will be paid an honorarium of Rs. 30,000/- per month.(Fixed)

(ii) The headquarters of the Consultants shall be at the Law Commission of India ,New Delhi.

(iii) In case the information furnished by the applicant is found to be false at any stage, the same will invite disqualification and / or action as deemed appropriate by the Law Commission of India, whose decision shall be final and binding.

(iv)The Law Commission of India in line with the prevailing Government policies, procedures may specify any other conditions/ guidelines as considered appropriate during the period of engagement of the Consultant.

3. Essential Qualifications

3.1. Law Graduate from a recognized Law college/ University or equivalent or graduation with subjects relating to a particular project.

3.2 Preference

Those having LL.M/PhD in Law shall be given preference.

3.3 Experience

Having experience in legal research work, published articles in National/ International Journals, magazines etc.

3.4. Desirable

Working experience in Projects relevant to the terms of reference of the Commission.

4. Period of engagement

4.1 The initial terms of engagement for Consultant shall be three (3) months and subsequent extension(s), if any shall be decided on case to case/ project basis depending upon the performance and the time frame for its completion.

4.2 The Consultants engaged will be on full time basis and may be required to work on holidays also, if need be, for which no additional remuneration will be paid.

4.3 The Consultant is expected to complete the assignment and not to leave it mid way.

4.4 The engagement of Consultants is of purely temporary in nature and can be discontinued at any time by the Law Commission without assigning any reason.

5.1.1 Confidentiality of data and documents The Intellectual Property Rights (IPR) of the data collected as well as the deliverables produced for the Commission shall remain with the Commission. No one shall utilise or publish or disclose or part with, to a third party, any part of the data or statistics or proceedings or information collected for the purpose of assignment or during the course of the assignment for the Law Commission, without the express written consent of the Commission. The Consultant shall be bound to hand-over the entire set of records, files etc., if any, of assignment to the Commission before the expiry of the engagement and obtain no objection certificate.

5.1.2 Conflict of interest: The consultant engaged by the Law Commission, shall in no case represent or give opinion or information to others including media in any matter which is adverse to the interest of the Commission.

6. Procedure for empanelment of Consultant

6.1 The candidates will be shortlisted based on their qualification (s) and experience. The shortlisted candidates may be interviewed by a Committee, whose decision shall be final. No correspondence in this regard will be entertained. Intimation shall be sent only to the selected candidates.

6.2 Interested candidates may submit their application in the enclosed format with two recent passport size photographs as per Annexure-I in sealed cover superscribed "Empanelment for Consultant (s) in Law Commission of India" addressed to Under Secretary, Law Commission of India, Department of Legal Affairs, Ministry of Law & Justice, 14th Floor, H.T.House, K G Marg, New Delhi within a period of 30 days from the date of publication of this circular. Application which is not made in the format as per Annexure-I and not received in time will be rejected outrightly.

Annexure -I

The persons who fulfill the eligibility conditions after going through the details of scope of work and terms and conditions and other details may apply in the prescribed format as given below.

Format for Application

(i) Name:

(ii) Date of Birth:

(iii) Address for correspondence:

(iv) Contact No.: Landline_____ Mobile:_____ Email:

(v) Qualification (In reverse order, starting from the latest):

S. No.	Degree	Year	Subjects	University	Class/ Division, distinction (if any)

(vi) List of relevant legal research and publications:

(vii) Relevant experience:

- (a) Year-wise tasks of similar nature carried out.
- (b) Relevant experience of working for national bodies.
- (c) Relevant experience of working for international bodies.
- (d) Works of similar nature in hand and the expected date of completion.

Place:

Signature:

Date:

Name: